

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.1411/2001

Hon'ble Shri M.P.Singh, Member(Admn.)
Hon'ble Shri Shanker Raju, Member (Judicial)

New Delhi, this the 23th day of August, 2001

K.K.Chakraborty
s/o Late D.C.Chakravarty
r/o 7B Evershine Apartments
D-Block, Vikaspuri
New Delhi - 110 018. Petitioner

(By Advocate: Ms. Harvinder Oberoi)

Vs.

1. Union of India through
Secretary
Department of Supplies
Ministry of Commerce
Nirman Bhawan
New Delhi - 110 011.
2. Director General (DGS&I)
5, Jeevan Tara Building
New Delhi.
3. Shri G.V.Rajan
Director, DGS&D
Jeevan Tara Building
5, Parliament Street
New Delhi - 110 001. Respondents

(By Advocate: Shri Sh. M.M.Sudan)

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard both the parties.

2. The claim of the applicant in the present OA is for accord of promotion as Director w.e.f. 6.7.1995 when his junior Shri G.V.Rajan has been accorded the same with all consequential benefits including pay and allowances.

3. Briefly stated that in view of the decision of this Court in OA 1631/96 dated 29.2.2000 the respondents have ~~summons~~ taken steps to review the promotion for Deputy Director as well as Director and

accordingly the promotion of the applicant as Deputy Director has been antedated ^{w.e.f.} 2.11.1982. It is also stated by the learned counsel for the respondents in his reply that as the process for implementing the directions of this Court contained in OA referred to above has been initiated and in the CP filed by the applicant therein the Court has granted them time upto 30.9.2001 to implement the directions. It is also stated that being aggrieved by the decision of this Court, Shri G.V.Rajan has filed a Writ Petition before the High Court where no stay of the impugned order has been accorded. As such it is stated that the necessary review by formation of panel from the year 1984 to 1997 has been reviewed and the case of the applicant would be considered in accordance with rules and instructions on the subject.

4. Having regard to the submissions made above, we dispose of this OA by directing the respondents to comply with the directions of this Court contained in OA 1639/96 and review the case of the applicant ^{as} and ^{admittedly} the applicant has been found senior to Shri G.V.Rajan and, in case the applicant is found fit, accord him promotion w.e.f. 6.7.1995 as Director with all consequential benefits including the pay and allowances in accordance with rules and instructions on the subject, within three months from the date of receipt of a copy of this order. The OA is accordingly disposed of. No costs.

S.Raju
(SHANKER RAJU)
MEMBER(J)

M.P.Singh
(M.P.SINGH)
MEMBER(A)

/RAO/